

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

SPECIAL BENCH

COURT-VI

**Item No. 102
IB-413/ND/2020**

**IN THE MATTER OF:
M/s. R.G. Lutha & Co.**

...PETITIONER

Vs.

M/s. Abag HI-Tech Education Ltd.

...RESPONDENT

**Section
Under Section 9 of IBC**

**Order delivered on 17.08.2020
(Virtual Hearing)**

**Coram:
SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the COC :Mr. Udit Chauhan, Adv.
For the Respondent/Corporate-Debtor :**

ORDER

IA No. 3000 of 2020.

Heard the submissions made by the Learned Counsel appearing on behalf of the CoC Mr.Udit Chauhan. This is an application for replacement of the existing RP who expressed his inability to act as RP in the instant case due to his present health condition and it transpires that the CoC Member namely R.G. Luthra & Co. has proposed the name of Mr. Pradeep Kumar Arora bearing IBBI Registration No. IBBI/IPA-002/IP-N00540/2018-19/11849 to act as RP in the place of Debashis Nanda under Section 20(2) Clause 3(b) of the IB Code. The applicant has also submitted that the consent of Mr. Pradeep Kumar Arora to act as RP has been filed in Form AA in accordance with the provisions of the

(Meenu)


Mr. Udit Chauhan, Adv.
For the Respondent/Corporate-Debtor

Court and the Regulations made thereunder and IBBI registration certificate and AFA are also enclosed and marked as Annexure-B to the application. Having heard the submissions made by the Learned Counsel and having perused the contents of the application, the application for replacement of RP is allowed. The new RP Mr. Pradeep Arora is directed to collect all the records from the erstwhile RP and proceed in accordance with the law in the matter. Let the matter be listed after four weeks. Matter is adjourned to 05.10.2020.

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(V.K. Subburaj)
Member (T)

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(P.S.N. Prasad)
Member (J)